

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 7/82-ALC4/2007 **MEETING DATE** : 20.06.2007

1	Case No.: 10/20/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00429/AM06/	RLA File :02/24/040/00081/AM06/	Lic.No/Date:0210080076 15.07.2005	Defer Date:19.07.2007
	Decision :The case was considered by the Committee as per agenda for fixation of I/O Norms for the export product Aescin (Horse Chestnut Extract) under para 4.7 of HBP. The Committee noted that this case is pending for a long period for want of comments from Department of Ayush. The Committee, therefore, decided that a D.O. reminder from the Chairman to the Jt. Secretary, Department of Ayush may be sent for furnishing their comments immediately. Accordingly, the case was deferred for four weeks.			

2	Case No.: 1/28/84-ALC3/2005	Party Name:CHEMICAL RESOURCES,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/84/050/00310/AM06/	RLA File :22/80/040/00003/AM06/	Lic.No/Date:2210004731 01.08.2005	Defer Date:19.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Yohimbine Herbal Extract under para 4.7 of HBP. The Committee noted that this case is pending for a long period and the comments of Department of Ayush have not been received. The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary of Ayush. The Committee accordingly decided to defer the case for four weeks.			

3	Case No.: 5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Transferred to Different Section
	HQ File :01/82/050/00946/AM06/	RLA File :03/94/040/00798/AM06/	Lic.No/Date:0310356218 22.11.2005	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Econazole Nitrate BP/JP/USP under para 4.7 of HBP. The Committee noted that the case has already been transferred to DES-IV Section since the export product falls under Chapter 29 of ITC(HS). The Committee, therefore, decided to withdraw this case.			

4	Case No.:7/36/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/01014/AM06/	RLA File :22/24/040/00036/AM06/	Lic.No/Date:2210005013 28.11.2005	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous BP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

5	Case No.:15/36/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Approved
	HQ File :01/82/050/01011/AM06/	RLA File :22/21/040/00081/AM06/	Lic.No/Date:2210005025 29.11.2005	Defer Date:
	Decision : Withdrawn as the case has already been approved in the NC Meeting No.03/08 dated 23.05.2007.			

6	Case No.:20/37/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/01061/AM06/	RLA File :09/24/040/00287/AM06/	Lic.No/Date:0910024801 02.12.2005	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

7	Case No.:39/38/82-ALC1/2005	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01028/AM06/	RLA File :03/95/040/01052/AM06/	Lic.No/Date:0310358437 06.12.2005	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefadroxil under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

8	Case No.:8/39/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/01083/AM06/	RLA File :22/24/040/00045/AM06/	Lic.No/Date:2210005064 12.12.2005	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

9	Case No.:24/38/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Approved
	HQ File :01/87/050/01086/AM06/	RLA File :09/24/040/00340/AM06/	Lic.No/Date:0910024854 13.12.2005	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of Norms for the export product Amoxycillin Trihydrate (6 APA Route), Ampicillin Trihydrate (6 APA Route and Cephalexin Monohydrate (Pen G Route) under para 4.7 of HBP. The Committee decided to fix the I/O Norms as per revised SION at Sl.No.A-57 published vide Public Notice No.58 dated 26.09.2006 and revised SION at Sl.No.A-68 and A-114 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per the decision of Norms Committee.			

10	Case No.:5/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/83/050/00636/AM06/	RLA File :03/95/040/01246/AM06/	Lic.No/Date:0310365254 31.01.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium (Pen G Route) under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

11	Case No.: 7/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/83/050/00639/AM06/	RLA File :03/95/040/01284/AM06/	Lic.No/Date:0310365479 01.02.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

12	Case No.: 31/47/82-ALC1/2005	Party Name:CALYX CHEMICALS & PHARMACEUTICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01335/AM06/	RLA File :03/94/040/01210/AM06/	Lic.No/Date:0310365692 03.02.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Coenzyme Q10 under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

13	Case No.: 3/47/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/01336/AM06/	RLA File :02/24/040/00236/AM06/	Lic.No/Date:0210086089 07.02.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Noscapine BP/Noscapine Hydrochloride BP Powder under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

14	Case No.: 20/4/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/01496/AM06/	RLA File :09/24/040/00498/AM06/	Lic.No/Date:0910025690 21.03.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

15	Case No.: 2/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00078/AM07/	RLA File :09/24/040/00014/AM07/	Lic.No/Date:0910026049 24.04.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefadroxil (Cefadroxil Monohydrate) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

16	Case No.: 3/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00079/AM07/	RLA File :09/24/040/00257/AM06/	Lic.No/Date:0910026052 24.04.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cephradine Sodium Sterile (Cephradine Sterile) under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

17	Case No.:8/10/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00096/AM07/	RLA File :02/24/040/00020/AM07/	Lic.No/Date:0210088734 28.04.2006	Defer Date:19.07.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Aescin (Horse Chestnut Extract) Extract under para 4.7 of HBP. The Committee noted that this case is pending for a long period for want of comments of Ayush. The Committee, therefore, decided to remind to Jt. Secretary (Ayush) through D.O. reminder from the Chairman, Norms Committee. It was, therefore, decided to defer the case for four weeks.			

18	Case No.:39/9/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00209/AM07/	RLA File :03/94/040/00021/AM07/	Lic.No/Date:0310379882 10.05.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Flu-Cloxacillin Sodium BP/USP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

19	Case No.:4/14/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00215/AM07/	RLA File :09/24/040/00511/AM06/	Lic.No/Date:0910026249 11.05.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product (4R-Cis)-1,1-Dimethylethyl-6-(2-amino ethyl)-2,2-dimethyl-1,3-dioxane-4-acetate RM under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the			

same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

20	Case No.: 35/14/82-ALC1/2006	Party Name:ELIXIR CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00328/AM07/	RLA File :03/94/040/01264/AM06/	Lic.No/Date:0310382878 02.06.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 4,5 Dichloro-2 Nitro Acetanilide under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

21	Case No.: 1/23/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00336/AM07/	RLA File :05/24/040/00255/AM07/	Lic.No/Date:0510185276 21.06.2006	Defer Date:19.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Silymarin Extract under para 4.7 of HBP. The Committee noted that this case is pending for a long period for want of comments of Ayush. The Committee, therefore, decided to remind to Jt. Secretary (Ayush) through D.O. reminder from the Chairman, Norms Committee. It was, therefore, decided to defer the case for four weeks.			

22	Case No.: 14/21/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00292/AM07/	RLA File :02/24/040/00081/AM07/	Lic.No/Date:0210090498 21.06.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Noscapine BP/ Noscapine Hydrochloride BP Powder under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under			

Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

23	Case No.: 32/17/87-ALC1/2006	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Rejected
	HQ File :01/87/050/00287/AM07/	RLA File :03/94/040/00294/AM07/	Lic.No/Date:0310385834 21.06.2006	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Prednisol Solution for Injection 30mg/1ml under para 4.7 of HBP. The representative of the PI Division present in the meeting informed that the firm has not given the specification of the export product as per their Drug Manufacturing Licence. The Committee noted that the firm was called for personal hearing, but they did not appear for PH. The Committee, therefore, decided to close the case.			

24	Case No.: 11/16/82-ALC1/2006	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00433/AM07/	RLA File :03/95/040/00317/AM07/	Lic.No/Date:0310386400 23.06.2006	Defer Date:19.07.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Vicks Vaporub under para 4.7 of HBP. The representative of DC(SSl) present in the meeting informed that the firm was requested to furnish approved composition of the export product as per Drug Manufacturing Licence alongwith the country of export, but the firm has not furnished the information so far. The Committee, therefore, decided to remind the firm and defer the case for four weeks.			

25	Case No.: 1/27/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00313/AM07/	RLA File :03/94/040/00310/AM07/	Lic.No/Date:0310387468 29.06.2006	Defer Date:19.07.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product BBsAg Subtypes ad Reagent (4000 mgs) (Hepatitis B Surface Antigen-Subtypes ad) under para 4.7 of HBP. The Committee noted that this is a long pending case for want of technical comments of DBT. The Committee, therefore, decided to remind the Jt. Secretary (DBT) through D.O. from the Chairman of the Norms Committee for furnishing the comments immediately. It was accordingly decided to defer the case for four weeks.			

26	Case No.: 6/23/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00384/AM07/	RLA File :09/24/040/00145/AM07/	Lic.No/Date:0910026968 24.07.2006	Defer Date:19.07.2007

Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product m-Fluoro-2-Methylamino Propiophenone (CNF6) under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

27	Case No.:3/22/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00644/AM07/	RLA File :05/24/040/00364/AM07/	Lic.No/Date:0510187531 26.07.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Oxazolidinone under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

28	Case No.:16/27/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00419/AM07/	RLA File :02/24/040/00123/AM07/	Lic.No/Date:0210092125 02.08.2006	Defer Date:19.07.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Kola Extract under para 4.7 of HBP. The Committee noted that this is a long pending case for want of technical comments of Ayush. The Committee, therefore, decided to remind the Jt. Secretary (Ayush) through D.O. from the Chairman of the Norms Committee for furnishing the comments immediately. It was accordingly decided to defer the case for four weeks.			

29	Case No.:23/27/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00843/AM07/	RLA File :05/24/040/00455/AM07/	Lic.No/Date:0510189933 31.08.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Oxazolidinone under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

30	Case No.:34/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anahydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

31	Case No.:12/27/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00889/AM07/	RLA File :03/94/040/00439/AM07/	Lic.No/Date:0310398896 11.09.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ampicillin Anhydrous BP/USP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

32	Case No.:17/31/82-ALC1/2006	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00911/AM07/	RLA File :03/94/040/00615/AM07/	Lic.No/Date:0310399069 12.09.2006	Defer Date:05.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Terbinafine Hydrochloride Tablets			

250 mg under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department. The Committee, therefore, decided to defer the case for two weeks.

33	Case No.: 46/28/82-ALC1/2006	Party Name:BELCO PHARMA	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00920/AM07/	RLA File :05/24/040/00343/AM07/	Lic.No/Date:0510190748 13.09.2006	Defer Date:19.07.2007
	Decision : The Committee considered the case as per agenda for fixation of I/O Norms for the export product Hydrocortisone Ointment BP 1% w/w-15g under para 4.7 of HBP. The Committee observed that the copy of Drug Manufacturing Licence furnished by the firm does not contain the list of approved items and is incomplete. It was, therefore, decided to call for the Drug Manufacturing Licence with the list of approved items. The Committee accordingly decided to defer the case for four weeks.			

34	Case No.: 44/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00954/AM07/	RLA File :22/24/040/00233/AM07/	Lic.No/Date:2210006017 18.09.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

35	Case No.: 13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product 5-o-Dimethoxytrityl-2-O-tert-butyldimethylsilyl-N2-isobutyryl Guanosine/DMT-rG(ib)-TBDMS under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007,			

Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

36	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 5-O-Dimethoxyltrityl-2-O-tert-butylldimethylsilyl-Uridine/DMT-rU-TBDMS Solid under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

37	Case No.:7/35/87-ALC1/2006	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00589/AM07/	RLA File :03/24/040/01716/AM05/	Lic.No/Date:0310401770 28.09.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Clobetasone-17 Butyrate BP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

38	Case No.:24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product L-Norephedrine Base under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the			

same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

39	Case No.: 34/31/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01129/AM07/	RLA File :05/24/040/00460/AM07/	Lic.No/Date:0510192407 11.10.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Ester under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

40	Case No.: 14/35/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01186/AM07/	RLA File :03/94/040/00795/AM07/	Lic.No/Date:0310405299 20.10.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Triamcinolone Base under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

41	Case No.: 3/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01214/AM07/	RLA File :09/24/040/00174/AM07/	Lic.No/Date:0910028004 31.10.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Fexofenadine Hydrochloride under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

42	Case No.: 4/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01215/AM07/	RLA File :09/24/040/00194/AM07/	Lic.No/Date:0910028005 31.10.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Sodium Cromo Glycate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

43	Case No.: 17/37/87-ALC1/2006	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00684/AM07/	RLA File :03/94/040/00824/AM07/	Lic.No/Date:0310406387 02.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Articaine Hydrochloride under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

44	Case No.: 5/38/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01238/AM07/	RLA File :05/24/040/00544/AM07/	Lic.No/Date:0510193641 03.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Ester under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

45	Case No.:23/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00703/AM07/	RLA File :03/94/040/00835/AM07/	Lic.No/Date:0310406887 07.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Alpha Feto Protein Highly/Semi Purified Antigen (15000 MGS) under para 4.7 of HBP. The Committee noted that this case is pending for a long period for want of comments of DBT. The Committee, therefore, decided to remind the Jt. Secretary (DBT) through D.O. The case was accordingly deferred for four weeks.			

46	Case No.:24/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00704/AM07/	RLA File :03/94/040/00836/AM07/	Lic.No/Date:0310406891 07.11.2006	Defer Date:20.06.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product C.Reactive Protein-Grade Semi/Highly purified (300000 MGS) under para 4.7 of HBP. The Committee noted that this case is pending for a long period for want of comments of DBT. The Committee, therefore, decided to remind the Jt. Secretary (DBT) through D.O. The case was accordingly deferred for four weeks.			

47	Case No.:3/42/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01282/AM07/	RLA File :09/24/040/00216/AM07/	Lic.No/Date:0910028174 10.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Nevirapine Hemihydrate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under			

Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

48	Case No.: 14/34/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01293/AM07/	RLA File :07/24/040/00513/AM07/	Lic.No/Date:0710048430 15.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product 1-(3-Hydroxymethylpyridine-2YL)-4-Methyl-2-Phenyl Piperazine under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

49	Case No.: 12/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/00747/AM07/	RLA File :09/24/040/00128/AM07/	Lic.No/Date:0910028249 17.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Sterile Ampicillin Sodium + Salbactam Sodium (2:1) under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

50	Case No.: 8/44/82-ALC1/2006	Party Name:M/S.ENAL DRUGS PVT LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01307/AM07/	RLA File :09/24/040/00237/AM07/	Lic.No/Date:0910028243 17.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under			

Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

51	Case No.: 16/38/82-ALC1/2006	Party Name:KOPRAN LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01330/AM07/	RLA File :03/94/040/00653/AM07/	Lic.No/Date:0310409126 22.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ceftriaxone Sodium Sterile under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

52	Case No.: 22/36/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/01313/AM07/	RLA File :07/24/040/00566/AM07/	Lic.No/Date:0710048576 22.11.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Calcium Lactate Gluconate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

53	Case No.: 12/39/80-ALC2/2006	Party Name:IDMC LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Transferred to Different Section
	HQ File :01/80/050/00979/AM07/	RLA File :34/24/040/00196/AM07/	Lic.No/Date:3410017515 29.11.2006	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product under para 4.7 of HBP. The Committee decided to transfer the case to DES-I being engineering product.			

54	Case No.: 11/44/82-ALC1/2006	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2007	Status: Transferred
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		20.06.2007	to Different Section
HQ File :01/82/050/01409/AM07/	RLA File :09/24/040/00374/AM07/	Lic.No/Date:0910028536 07.12.2006	Defer Date:
Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Lisinopril under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

55	Case No.:20/43/87-ALC1/2006	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00806/AM07/	RLA File :08/24/040/00251/AM07/	Lic.No/Date:0810061568 08.12.2006	Defer Date:
	Decision : Withdrawn as the case has already been transferred to DES-IV being Chemical product.			

56	Case No.:1/48/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00816/AM07/	RLA File :09/24/040/00356/AM07/	Lic.No/Date:0910028622 12.12.2006	Defer Date:18.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

57	Case No.:10/44/83-ALC1/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/83/050/01014/AM07/	RLA File :22/24/040/00278/AM07/	Lic.No/Date:2210006291 13.12.2006	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product 7 AVCA under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under			

Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

58	Case No.:2/46/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01441/AM07/	RLA File :09/24/040/00390/AM07/	Lic.No/Date:0910028634 13.12.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

59	Case No.:3/47/87-ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00826/AM07/	RLA File :09/24/040/00323/AM07/	Lic.No/Date:0910028660 18.12.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Ritonavir under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

60	Case No.:4/47/87-ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00827/AM07/	RLA File :09/24/040/00359/AM07/	Lic.No/Date:0910028661 18.12.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Lopinavir under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

61	Case No.: 16/44/82-ALC1/2006	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01496/AM07/	RLA File :03/95/040/01149/AM07/	Lic.No/Date:0310413354 22.12.2006	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

62	Case No.: 1/47/82-ALC1/2006	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01515/AM07/	RLA File :05/24/040/00520/AM07/	Lic.No/Date:0510197225 03.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

63	Case No.: 11/48/82-ALC1/2006	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01514/AM07/	RLA File :05/24/040/00648/AM07/	Lic.No/Date:0510197222 03.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

64	Case No.: 1/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:7/82-ALC4/2007	Status:Case
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		20.06.2007	Deferred
HQ File :01/82/050/01535/AM07/	RLA File :09/24/040/00410/AM07/	Lic.No/Date:0910028890 05.01.2007	Defer Date:19.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Nelfinavir Mesylate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

65	Case No.:13/47/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/87/050/00872/AM07/	RLA File :03/94/040/00989/AM07/	Lic.No/Date:0310414722 05.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Meloxicam under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

66	Case No.:2/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01542/AM07/	RLA File :09/24/040/00395/AM07/	Lic.No/Date:0910028953 10.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Cilostazol under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

67	Case No.:4/49/82-ALC1/2006	Party Name:MSN PHARMACHEM PRIVATE	Meet No/Date:7/82-ALC4/2007	Status:Case
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	LIMITED	20.06.2007	Deferred
HQ File :01/82/050/01544/AM07/	RLA File :09/24/040/00354/AM07/	Lic.No/Date:0910028959 10.01.2007	Defer Date:19.07.2007
Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Atorvastatin Calcium API under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

68	Case No.:13/48/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01573/AM07/	RLA File :05/24/040/00640/AM07/	Lic.No/Date:0510197947 16.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Ester under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

69	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Sterile Ceftriaxone Sodium-non Infringing under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

70	Case No.:8/49/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01746/AM07/	RLA File :05/24/040/00872/AM07/	Lic.No/Date:0510198387 24.01.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Methyl Ester under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

71	Case No.:1/3/82-ALC4/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01650/AM07/	RLA File :09/24/040/00483/AM07/	Lic.No/Date:0910029354 15.02.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Fosinopril Sodium under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

72	Case No.:3/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/01648/AM07/	RLA File :09/24/040/00482/AM07/	Lic.No/Date:0910029348 15.02.2007	Defer Date:19.07.2007
	Decision :The Committee considered this case as per agenda for fixation of I/O norms for the export product Oseltamivir Phosphate under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

73	Case No.: 3/1/87-ALC1/2007	Party Name:AVON ORGANICS LTD.,	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/87/050/01107/AM07/	RLA File :09/24/040/00487/AM07/	Lic.No/Date:0910029668 14.03.2007	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

74	Case No.: 1/7/82-ALC4/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Transferred to Different Section
	HQ File :01/82/050/01830/AM07/	RLA File :05/24/040/01028/AM07/	Lic.No/Date:0510201309 20.03.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV being Chemical product.			

75	Case No.: 2/3/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00005/AM08/	RLA File :34/24/040/00301/AM07/	Lic.No/Date:3410018454 30.03.2007	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Azithromycin Crude under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.			

76	Case No.: 4/3/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status: Case Deferred
	HQ File :01/82/050/00016/AM08/	RLA File :03/95/040/01558/AM07/	Lic.No/Date:0310427654 23.04.2007	Defer Date:19.07.2007
	Decision : The Committee considered this case as per agenda for fixation of I/O norms for the export product Acetyl Salicylic Acid (Aspirin) under para 4.7 of HBP.			

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

77	Case No.:6/3/82-ALC4/2007	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Deferred
	HQ File :01/82/050/00017/AM08/	RLA File :03/95/040/00021/AM08/	Lic.No/Date:0310427662 23.04.2007	Defer Date:19.07.2007
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Prednisolone Sodium Phosphate Inj 30mg/ml under para 4.7 of HBP. The Committee decided to call for from the firm the copy of Drug Manufacturing Licence indicating the export product as per description of the export product given in the application. The case was accordingly deferred for four weeks.			

78	Case No.:5/3/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:7/82-ALC4/2007 20.06.2007	Status:Case Approved
	HQ File :01/82/050/00018/AM08/	RLA File :13/24/040/00003/AM08/	Lic.No/Date:1310024226 24.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda for fixation of I/O Norms for the export product Glucosamine Chondroitin Granules under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004 PI-III dated 23.10.2006 decided to fix the I/O Norms as per details below or as applied for whichever is less. Export Product: Glucosamine Chondroitin Granules-----1Kg. Import Items: Glucosamine-----0.538Kg/Kg Chondroitin Sulphate USP-----0.473kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per the decision of the Norms Committee.			

The Committee first considered the minutes of the NC Meeting No. 06/08 held on 013.06.07 for confirmation and confirmed and adopted the same.

The Committee considered each case as per agenda .

Case No. A-99	M/s Miles International
M.No. 07/08	F.No. 01/82/50/1002/AM07
Date 21.6.07	RLA No. 03/95/40/ 314/AM07
	Adv. Lic No. 0310386250 dt. 22.6.2006
The Committee considered this case as per agenda for fixation of I/O norms for the export product Dithranol BP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.	

Case No. A-100	M/s Lipro Harbals Pvt. Ltd.
M.No. 07/08	F.No. 01/82/50/005/AM07
Date 21.6.07	RLA No. 05/24/40/ 436/AM07
	Adv. Lic No. 0510048360 dt. 5.12.2001
Withdrawn as the case has already been approved in Norms Committee Meeting No.4/08 dated 30.05.2007.	

Case No. A-101	M/s Mangalam Drugs & Organices
M.No. 07/08	F.No. 01/82/50/900/AM07
Date 21.6.07	RLA No. 03/95/40/435/AM07

Adv. Lic No. 0310390120 dt. 19.7.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product 3-Amino-4-Methoxy Acetanilide under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No. A-102	M/s IPCA Laboratories . Ltd.
M.No. 07/08	F.No. 01/82/50/1760/AM07
Date 21.6.07	RLA No. 03/94/40/ 1029/AM07
	Adv. Lic No. 0310417066 dt. 24.1.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Moranitel Citrate under para 4.7 of HBP.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No. A-103	M/s Kapl Banglox.
M.No. 07/08	F.No. 01/82/50/491/AM08
Date 21.6.07	RLA No. 07/24/40/ 775/AM07
	Adv. Lic No. 0710050408 dt. 2.3.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Cefuroxime Sodium Sterile USP under para 4.7 of HBP as per agenda.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for two weeks. The Committee accordingly decided to defer the case for two weeks.

Case No. A-104	M/s Medrieck Ltd.
M.No. 07/08	F.No. 01/82/50/48/AM08
Date 21.6.07	RLA No. 07/24/40/ 810/AM07
	Adv. Lic No. 0710050467 dt. 6.3.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Paracetamole 450 Mg + Doxylamine Succinate 5MG +Caffeine 45MG +Codeine Phosphate 10MG Tablets under para 4.7 of HBP.

The Committee decided to call for from the firm the copy of Master Batch Formula duly certified by Quality Control Incharge indicating the content and wastage claimed on each item. The Committee accordingly decided to defer this case for four weeks.

Case No. A-105	M/s CE-Chem Pharmaceutical
M.No. 07/08	F.No. 01/82/50/46/AM08

Date 21.6.07

RLA No. 07/24/40/ 136/AM08

Adv. Lic No. 0710051761 dt. 25.5.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Pencillin V Pottasium 250 MG Tablet under para 4.7 of HBP.

The Committee decided to forward a copy of application alongwith DML to the Technical Authority and defer this case for four weeks.

Case No. A-106

M/s Belco Pharma .

M.No. 07/08

F.No. 01/82/162/123/AM08

Date 21.6.07

RLA No. 05/24/40/ 63/AM08

Adv. Lic No. 0510202927 dt. 25.4.2007

The Committee considered this case as per agenda for fixation of I/O norms for the export product Hydrocortisone Ointment BP1% W/W 15 G Tube. under para 4.7 of HBP.

The Committee decided to call for from the firm the copy of Drug Manufacturing Licence with the list of approved items and defer this case for four weeks.

Case No. B-101

M/s KGN Pharma Pvt. Ltd.

M.No. 07/08

F.No. 01/82/50/67/AM07

Date 21.6.07

Adv. Lic No. 0310376501 dt. 19.4.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The Committee decided to forward the application as well as the copy of representation dated 30.04.2007 to the Technical Authority and defer this case for four weeks.

Case No. B-102	M/s Kopran . Ltd.
M.No. 07/08	F.No. 01/82/50/160/AM06
Date 21.6.07	RLA No. 03/94/40/ 89/AM06
	Adv. Lic No. 0310330347 dt. 17.5.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product Clarithromycin Granules 27% and Clarithromycin Granules 40 % -Qty Basis. under para 4.7 of HBP.

The Committee in the light of the written comments forwarded by PI Division vide their U.O No.35011/28/2007-PI-III dated 24.04.2007 decided to fix the I/O Norms as per details below or as applied for whichever is less.

Export Product:
Clarithromycin Granuels 40%-----1Kg.

Import Item:
1. Clarithromycin-----0.404Kg/Kg

OR

Its raw materials on product wise as per SION A-2263

2. Carbopol-----0.320Kg/Kg

The RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-103	M/s Macleods Pharma Ltd.
M.No. 07/08	F.No. 01/82/50/110/AM07
Date 21.6.07	Adv. Lic No. 0310328508 dt. 4.5.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product Monopas (Aminosalicylic Acid) Coated Granules under para 4.7 of HBP. The Committee was informed that there

has been a typographical mistake while recording the minutes in meeting held on 20.09.2006.

The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/207/2004 PI-III dated 22.08.2006 decided to correct the I/O Norms under para 4.7 of HBP as per details below or as applied for whichever is less as under:-

Export Product:

Monopas (Aminosalicyclic Acid) Coated Granules-----100gms pack

Import items:

1. Sodium Amino Salicyclate-----0.0606 Kg
2. Isopropyl Alcohol-----0.060 liter
3. Lubritab type-1 (Hydrogenated Vegetable Oil)-----0.0087 Kg
4. Eudragit S-100-----0.008584 Kg
5. Dichloro methane-----0.046 Liter
6. Acetone-----0.0548 Liter

RLA concerned may take further necessary action in terms of para 4.7 of the HBP as per above decision of Norms Committee.

Case No. B-104	M/s Lupin Ltd.
M.No. 07/08	F.No. 01/82/162/941/AM07
Date 21.6.07	RLA No. 03/24/40/ 1951/AM05
	Adv. Lic No. 0310304940 dt. 2.12.2004

The Committee considered this case as per agenda for fixation of I/O norms for the export product under para 4.7 of HBP.

The Committee decided to transfer the case to DES-IV being Chemical item.

Case No. B-105	M/s Mission Pharam Ltd.
M.No. 07/08	F.No. 01/82/50/595/AM06
Date 21.6.07	Adv. Lic No. 0310345871 dt. 2.9.2005

The Committee considered this case as per agenda for fixation of I/O norms for the export product i) Erythromycin ethyl succinate orzal suspension, Import Items) Erythromycin ethyl succinate capsules 250mg and iii) Erythromycin stearate oral suspension under para 4.7 of HBP.

The Committee decided to call the firm for personal hearing on 17.07.2007 as requested by them. Accordingly, the case was deferred for four weeks.

Case No. B-106	M/s Mission Pharma Ltd.
M.No. 07/08	F.No. 01/82/50/1585/AM06
Date 21.6.07	Adv. Lic No. 0310368720 dt. 24.2.2006

The Committee considered this case as per agenda for fixation of I/O norms for the export product Erythromycin ethyl succinate capsules 250mg under para 4.7 of HBP.

The Committee decided to call the firm for personal hearing on 17.07.2007 as requested by them. Accordingly, the case was deferred for four weeks.

Case No. C-03	M/s Wockhardt.
M.No. 07/08	F.No. 01/82/162/262/AM08
Date 21.6.07	

The Committee considered this case as per agenda for fixation of Standard Input Output Norms (SION) for Vitamin B-12 (Cyanocobalamin) USP (Micronised) Non Feed Grade.

The representative of PI Division present in the meeting informed that though the export Product falls under Chapter 29 of the ITC(HS), the same is from Pharmaceutical Sector (Bulk Drugs and Drug Intermediates). The Committee observed that vide OMI No.3.07 dated 12.03.2007, Norms Committee-IV has been allocated the work regarding fixation/modification of I/O Norms in respect of the export product falling under Chapter 30 of ITC(HS) only. The Committee, therefore, decided to defer this case for four weeks awaiting the amendment in the aforesaid OMI.

Case No. C-04	M/s Monarch Catalyst Pvt. Ltd.
M.No. 07/08	F.No. 01/82/162/582/AM07
Date 21.6.07	

The Committee considered this case as per agenda for fixation of Standard Input Output Norms (SION) for 10 % Palladium on Carbon Catalyst.

The Committee decided to transfer this case to DES-IV being Chemical Product.